

month, on account of this reduction in establishment. I might add here, that when the President's rule commenced in PEPSU, it was found that the PEPSU Government was the most heavily burdened in establishment, in the whole of India.

EXPORT DUTY

*776. **Shri Krishnacharya Joshi:** (a) Will the Minister of States be pleased to state whether the Government of Hyderabad have requested the Central Government to extend the period of duty on export?

(b) If so, what is the period of extension asked for?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes.

(b) Six years from the close of the current year.

Shri Krishnacharya Joshi: May I know the total revenue that the Hyderabad Government collect every year, out of this export duty?

Dr. Katju: This question should really go to the Finance Ministry. My information is that the amount is Rs. 181 lakhs, under the head 'Export Duties'.

DELIMITATION COMMISSION

*777. **Shri Madhao Reddi:** (a) Will the Minister of Law be pleased to state how much time will be taken by the Delimitation Commission to complete its work?

(b) What is the progress of the work of the Delimitation Commission?

The Minister of Law and Minority Affairs (Shri Biswas): (a) The Delimitation Commission will probably take 7 or 8 months more to complete its work.

(b) It has completed the first stage of fixing the number of seats for each State in the House of the People and the State Legislative Assembly and the number to be reserved for the Scheduled Castes and Scheduled

Tribes. It has also finalised the delimitation of constituencies in PEPSU and Travancore-Cochin. Its proposals for delimitation of constituencies in Mysore, Coorg, Punjab, Madhya Bharat, Bhopal and Himachal Pradesh have been published and are likely to be finalised during this month.

Shri Madhao Reddi: May I know, Sir, whether the Government would lay on the Table the representations and other records that were received by the Commission?

Shri Biswas: Made to the Commission? Does the hon. Member refer to the objections which were received to the proposals made by the Delimitation Commission?

Mr. Speaker: That is what he means.

Shri Biswas: Those objections are before the Delimitation Commission and if my hon. friend wants the information, I shall have to get it from them.

Shri Nanadas: May I know, Sir, the principle adopted in giving priority for the delimitation of constituencies in the States?

Shri Biswas: As a matter of fact, priority was given to PEPSU and Travancore-Cochin in view of the impending general elections in those two States.

SOLAR ENERGY COOKERS

*778. **Shri Madhao Reddi:** Will the Minister of Natural Resources and Scientific Research be pleased to refer to the reply to starred question No. 458 asked on the 13th August, 1953 and state whether solar energy cookers have since been made available for use of the general public in India?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): Yes, Sir.

COLOMBO PLAN (TECHNICAL CO-OPERATION ASSISTANCE)

*779. **Shri Ajit Singh:** (a) Will the Minister of Finance be pleased to state

the amount of assistance which has been received by India under the Technical Co-operation Scheme of the Colombo Plan up to 30th June, 1953?

(b) Has India received any equipment for training institutions such as trade and technical schools, polytechnics, hospitals and so on?

The Parliamentary Secretary to the Minister of Finance (Shri B. E. Bhagat): (a) Training facilities abroad for 352 Indian candidates; Services of 35 foreign experts; and Equipment worth £31.074

(b) Yes, Sir; a portion of the equipment referred to above has been received for use in a hospital.

Shri Ajit Singh: May I know, Sir, what are their numbers and designations Ministry-wise?

Shri B. E. Bhagat: I have not got the break-up Ministry-wise.

INDIAN STANDARD WAGON COMPANY LTD,

*780. **Dr. M. M. Das:** Will the Minister of Finance be pleased to state:

(a) whether the Controller of Capital Issues has received an application from the Indian Standard Wagon Co., Ltd., (Managing Agents, Martin Burns Ltd.,) for permission to capitalise reserves to the extent of Rs. 9,74,625 and to make an issue to the ordinary share-holders of one bonus share of Rs. 25 for each existing share held; and

(b) if so, whether explosives will be ment in this matter?

The Deputy Minister of Finance (Shri M. C. Shah): (a) Yes, Sir.

(b) The permission applied for was granted

Dr. M. M. Das: May I know, Sir, the conditions about which Government satisfied themselves before granting this permission for capitalisation of the reserve fund?

Shri M. C. Shah: Our policy and practice is to accord our consent to such issue, i.e. capitalisation of all

free reserves, except where the percentage from the reserve left after capitalisation falls (a) below 20 per cent. of the increased paid up capital, or (b) there are very special reasons justifying refusal of consent to any such capitalisation.

Dr. M. M. Das: What are these special reasons?

Shri M. C. Shah: Ordinarily if the company has not paid dividend for a number of years and the condition of the company is not proper and does not justify such a consent.

Dr. M. M. Das: May I know whether it is a fact that for the year ended March, 1953 this company gave a dividend of 19 per cent.?

Shri M. C. Shah: I am not aware of that because I have not got those facts. But we know that the general reserves—as distinguished from Reserve Fund for specialised purposes like depreciation and others—was Rs. 20.5 lakhs and the permission granted was for Rs. 9.75 lakhs. So the remaining percentage is more than 27 per cent. or so.

Dr. M. M. Das rose —

Mr. Speaker: We will go to the next question.

ELEPHANTA ISLAND

*781. **Dr. M. M. Das:** Will the Minister of Education be pleased to state:

(a) whether quarries for cutting stone blocks for building purposes have been established or are going to be established in the Elephanta Island near the city of Bombay;

(b) if so, the decision of Government used for blasting rocks; and

(c) if so, whether such use of explosives for blasting rocks is not likely to cause any injury to the ancient cave temples of the island?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Yes.

(b) Yes.

(c) No.